

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2016 &
IA NO. 35 OF 2016**

Dated: 3rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Tata Power Delhi Distribution Ltd.

.... Appellant (s)

Versus

Duggar Fiber Pvt. Ltd. & Ors.

.... Respondent (s)

Counsel for the Appellant(s)

: Mr. Vaibhav Choudhary

Counsel for the Respondent(s)

: Ms. Manu Seshadri
Ms. Sahiba Ahluwalia for R-2

ORDER

Adjournment is sought by the Appellant on the ground of personal difficulty of the counsel. Counsel for Respondent No.1 pointed out that an Interim Order is running against Respondent No.1. She, therefore, objects to the grant of time to the Appellant. We find substance in the contention of the counsel. Whenever Interim Order is running against the Respondent, Appellant has to be very careful and unnecessary adjournment should not be sought for. Since counsel is in personal difficulty, we grant adjournment. We hope and trust that the Appellant does not seek further adjournment.

List the matter for hearing on **24.01.2017**. Needless to say that the Interim Order shall continue till 24.01.2017.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Pr/dk